

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CROPBERRY FOODS PRIVATE LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CROPBERRY FOODS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/08/2020
3.	Authority under which corporate debtor is incorporated / registered	ROC Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01110RJ2020PTC070211
5.	Address of the registered office and principal office (if any) of corporate debtor	Front of Indu Motors, Govindpura, Jhotwara, Jaipur, Rajasthan, India, 302012
6.	Insolvency commencement date in respect of corporate debtor	03/02/2026
7.	Estimated date of closure of insolvency resolution process	02/08/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kailash Shah IBBI/IPA-001/IP-P00267/2017-2018/10511
9.	Address and e-mail of the interim resolution professional, as registered with the Board	505, 21st Century Business Center, Near World Trade Centre, Ring Road, Surat, Gujarat; 395002 E-mail ID: ipktshah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	505, 21st Century Business Center, Near World Trade Centre, Ring Road, Surat, Gujarat; 395002 E-mail ID: cirp.cropberry@gmail.com
11.	Last date for submission of claims	05/03/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Jaipur bench has ordered the commencement of a corporate insolvency resolution process of **CROPBERRY FOODS PVT. LTD.** on **03.02.2026**.

The creditors of **CROPBERRY FOODS PVT. LTD.**, are hereby called upon to submit their claims with proof on or before 05/03/2026 to the interim resolution professional at the address mentioned against entry No. 10.

[Handwritten Signature]



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. N.A

Submission of false or misleading proofs of claim shall attract penalties.



K. T. S.

Date; 20.02.2026
Place : Surat

Mr. Kailash Shah
Interim Resolution Professional in the matter of
M/S CROPBERRY FOODS PRIVATE LIMITED
Reg No. IBBI/IPA-001/IP-P00267/2017-2018/10511
AFA Valid till 30/06/2027